

(2021) 01 JH CK 0167

Jharkhand High Court

Case No: Bail Application No. 11017 Of 2020

Pinki Devi

APPELLANT

Vs

State of Jharkhand

RESPONDENT

Date of Decision: Jan. 14, 2021

Acts Referred:

- Indian Penal Code, 1860 - Section 34, 147, 149, 323, 325, 341, 354, 354B, 448, 452, 500, 504, 506, 509

Hon'ble Judges: Anil Kumar Choudhary, J

Bench: Single Bench

Advocate: Santosh Kumar, Satish Prasad

Final Decision: Allowed

Judgement

Heard the parties through video conferencing. Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The petitioner has moved this Court for grant of bail in connection with Petarwar P.S. Case No.86 of 2020 (G.R. No.610 of 2020) registered under

sections 147/ 149/ 323/ 325 /341 /354 /354B /448 /452/500/504/506/509/34 of the Indian Penal Code.

The learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner has outraged the modesty of the victim and

by branding her Daain cut her hair and tied her hands and make her parade in the village in half nude condition. It is further submitted that the

allegations against the petitioner are all false. It is then submitted that the allegations against the petitioner are general and omnibus in nature and the co-accused persons have already been admitted to bail by the coordinate bench of this Court. It is next submitted that the petitioner has been in custody since 22.05.2020 as has been mentioned in paragraph no. 6 of the bail application. It is lastly submitted that the petitioner undertakes to cooperate with the trial of the case. Hence, it is submitted that the petitioner be admitted to bail.

The learned Addl. P.P. opposes the prayer for bail. Considering the submissions of the counsels and the fact as discussed above, I am inclined to

enlarge the above named petitioner on bail. Accordingly, the petitioner is directed to be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees

Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Bermo at Tenughat, in connection with

Petarwar P.S. Case No.86 of 2020 (G.R. No.610 of 2020) with the condition that the petitioner will cooperate with the trial of the case.